

(c) whether it is a fact that the Draft and Final Voters' Lists were not made available for examination and when were these lists put up in public places;

(d) whether it is a fact that the State, the District and the sub-divisional Election Offices were encircled by barbed wire and the public entry thereto was regulated by passes; and

(e) if so, what are the details in this regard.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c) No, Sir.

(d) and (e) As per report of the Chief Electoral Officer, Assam furnished to the Election Commission, the State, District and sub-divisional election offices had to be provided with adequate security against any attack by the miscreants. Hence barbed wire fencings had to be provided. This has not created any obstructions to the electors in examining electoral rolls, or to the political parties etc.

2337. [Transferred to the 22nd March, 1983]

Japanese Collaboration for setting up of Caustic Soda Plant in Andhra Pradesh

2338. SHRI N. P CHENGALRAYA NAIDU: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a caustic soda plant with 100 tonne capacity per day is proposed to be set up with Japanese collaboration in Andhra Pradesh; and

(b) if so, whether the Japanese Chemicals Industry has entered into an agreement with Indian Group of industries for the setting up this plant?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): (a) and (b) M/s. Andhra Pradesh Industrial Development Corporation limited have been granted

a letter of intent for setting up of a new undertaking for manufacture of 33,000 tonnes per annum of caustic soda. The Corporation propose to manufacture caustic soda through Membrane Cell process and the technology for this process is proposed to be obtained from M/s. Asahi Chemical Industries Company, Japan. The Indian company has already entered into an agreement with the Japanese company.

Basis of deciding foreign equity licensing etc. of foreign drug companies

2339. SHRI KRISHNA MOHAN BHAMIDIPATI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 489 given in the Rajya Sabha on the 11th October, 1982 and state whether it is a fact that foreign equity, licensing and expansion in capacities of foreign companies is decided on the basis of technology?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): The permissible levels of foreign equity in foreign drug companies have been decided under the FERA Guide-line as also computation of Appendix I activity as per paragraph 17 of the Drug Policy announced in March, 78, which is reproduced below:—

"17. In respect of foreign drug companies currently engaged in Appendix I activity on drugs and formulations, the value of turnover which will be considered as such Appendix I activity, will consist of (a) the value of bulk drugs sold by them to non-associated formulators, plus (b) the value of formulations not exceeding 5 times the value of their total bulk drug production".

As regards grant of industrial licences and expansion in capacities the Drug Policy provides as follows:—

(a) BULK DRUGS: Foreign drug companies shall be granted industrial licences for new capacity or expansion in capacity only in respect of bulk drugs involving high technology produced from basic stages.